

Seventeenth Loksabha

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Title: Regarding Waqf properties - Laid

***SHRI K. NAVASKANI (RAMANATHAPURAM):** Under Islamic law a Waqf is an inalienable charitable endowment for religious or humanitarian activities. Waqf properties are spread over six Lakh acres across the country with an estimated market value of Rs 1.20 Lakh crore according to the Ministry of Minority Affairs and there are about 512556 registered and non-registered Waqf properties across the country. But a major part of these properties are under encroachment and many cases were registered for fraudulent sale of these massive resources. More than 3000 cases of encroachment of Waqf properties have been filed over the past three years but no strict action has been taken against the accused. It is my humble request to Hon'ble Minister of Minority Affairs to ensure the properties are used for the socio economic and educational empowerment of minorities. Necessary steps should be taken to digitise records of all the Waqf Boards and extend all support to state bodies in this connection.

HON. CHAIRPERSON : Now the matters listed under Rule 377 are over. We will resume the discussion on Chit Funds (Amendment) Bill, 2019.